Central Administrative Tribunal, Principal Bench ...

Original Application No.41 of 1996

New Delhi, this the 5th day of October, 1999

Hon'ble Mr.R.K.Ahooja, Member(Admnv) Hon'ble Mr.Rafiq Uddin, Member(Judl)

- 1. Y.K.Rastogi, son of Sri G.S. Rastogi, resident of 32/2,Gun Factory Area, Lucknow Cantt-226002
- M.D.Chowdhary, son of Sri Dinanath Chowdhary, resident of 26, Cariappa Road, Lucknow Cantt.
- 3. M.L. Batra, son of Sri A.N.Batra, resident of B/593, Rajajipuram, Lucknow.
- 4. V.P.Kapoor, son of Late K.D. Kapoor, resident of GE B/R Chakeri, Kanpur.
- 5. S.B.L.Mathur, son of Late T.B.L.
 Mathur, resident of P/33/3, MES
 Quarters, Gun Factory Area, Post
 Office Dilkusha, Lucknow
 Cantt-226002
- 6. M.K.Srivastava, son of Late G.P. Srivastava, resident of AGE Egn.(E) care of GE(E), Lucknow
- 7. R.Ahmad, son of Late H.M. Shamsuddin, resident of P/31/4, MES Quarters, Gun Factory Area, Post Office Dilkusha, Lucknow Cantt-226002
- 8. R.K.Awasthi, son of Sri G.P. Awasthi, resident of 88 Khurshed Bagh, Lucknow
- 9. A.B. Bhowmik, son of Late N.B. Bhowmik, resident of P/30-5 N, Gun Factory Area, Lucknow Cantt-226002
- 10. R.S. Khattar, son of Sri Kanshi Ram Khattar, resident of P/33/6, Gun Factory Area, Lucknow Cantt-226002
- 11. H.N.Hingone son of Late Vanakrinatri Hingone, resident of 146/3, Thela Ground, Lucknow
- 12. N.K.Seth son of Late R.C. Seth, (ACWE E/M), Commander Work Engineer (Airforce), Chakeri, Kanpur



- 13. M.I.Husain, son of Shri Mirza Mumtaz Husain, resident of AGE B/R GE Kanpur.
- 14. S.K.Saxena, son of Srī S.S.Lal, resident of AGE E/H, GE Kanpur
- 15. P.D. Mehta, son of Sri D.S. Mehta, resident of AGE B/R GE Kanpur
- 16. R.K. Ghai, son of Late P.N. Ghai, resident of SO III E/M CEL Z, Dilkusha, Lucknow Cantt
- 17. Sagar Singh, son of Late Tola Ram Singh, resident of 32/4. Gun Factory Area, Lucknow Cantt-226002
- 18. Suresh Kumar Nigam, son of Late S.L. Nigam, r/o Care of Sri R.C.Nigam, 187, Bahadurganj, Alld.
- 19. Suresh Chand Agarwal, s/o Late D.S. Agarwal, resident of care of Sri O.P. Sanghal, 58, Old Ganeshganj, Lucknow

....Applicants

(By Advocate - Shri A.K.Bhardwaj)

Versus

- Union of India through Secretary, Ministry of Defence, South Blook, New Delhi.
- 2. Engineer-in-Chief, Army
 Headquarters, Kashmir House, New
 Delhi.Respondents

(By Advocate - Shri V.S.R.Krishna)

ORDER(ORAL)

By Hon'ble Mr.R.K.Ahooja,Member(Admnv)

The applicants herein working are Superintendents Grade-I and II in the Engineering Service. They are aggrieved by the introduction of All India Defence Services of Engineers Rules, 1991 notified on 9.7.91 which they allege to be discriminatory to them. They also seek a direction to the respondents to grant them the revised



pay scale of Rs.550-900 with effect from 1.1.73 on the basis of the recommendations of the 3rd Pay Commission.

- The claim of the applicants has been contested by the respondents.
- 3. This O.A. was originally before the Lucknow Bench of the Tribunal. Since similar matters were pending before the Principal Bench, this O.A. was transferred from the Lucknow Bench to the Principal Bench. However as there was also an issue for grant of higher pay scale in this case, it was delinked from the batch of OA No.537/95 and other connected matters and is being heard separately.
- In so far as challenge to the vires of All India Defence Services of Engineers Rules,1991 is concerned, the issue was decided by the Tribunal's order dated 11.9.96 in O.A.537/95 and other connected matters. The challenge to the aforesaid rules was rejected. The order of the Tribunal was also confirmed by the Supreme Court.
- 5. We are now therefore only to consider the prayer of the applicants in regard to the grant of pay scale of Rs.550-900 with effect from 1.1.73 notionally (the payments being made from 1.1.77), instead of 26.7.82. We have heard both the learned counsel.

According to the applicants, the respondents 6. introduced a Class-II cadre in Military have of Service and upgraded the post Engineering Superintendent Grade-I but they had taken five years We find that the impugned orders doing so. issued in 1982 while the O.A. has been filed in 1993. We therefore find that the claim of the applicants is clearly time barred. Even on merits, we find that the 3rd Pay Commission had revised the pay scale into two and 550~900. The Rs.425-700 of department had taken the case with the respondents' Government to increase the pay to Rs.550-900. Since this was an improvement on the pay scale recommended by the Pay Commission, the effect of such improvement was made with prospective effect.

7. We therefore do not find any merit in the claim of the applicants that this could have been done notionally from 1.1.73 and effective from 1.1.77. In the result, the OA is dismissed without any order as to costs.

Abeoja

Member (Admnv)

(R.K.

(Rafiq Uddin) Member(Judl)

/dinesh/